

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The Meeting No.03-AM-20 dated 02.05.2019 for the licensing year 2019-20 to considered the Special Advance Authorisation cases under para 4.04(a) FTP 2015-20 actually held on 15.05.2019 and remaining cases to considered on 20.06.2019, under para 4.7 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2	Shri Ajay Pandit, Director	TC, Noida
3.	Shri J.D. Giri, Vice President	AEPC
4.	Shri S.K.Mohapatra, DDG	DGFT
5.	Shri Manoj Kumar Meena, Asst. Director	DGFT

The agenda for meeting No. 03/AM-20 dated 02.05.2019 and the decision taken in respect of each case is enumerated below

MEETING NUMBER : 3/84-ALC3/2019 MEETING DATE : 02.05.2019

1	Case No.:15/24/84-ALC3/2018	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00439/AM19/	RLA File :05/24/040/00544/AM19/	Lic.No/Date:0510409175 03.01.2019	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

2	Case No.:19/24/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Deferred
	HQ File :01/84/050/00443/AM19/	RLA File :05/24/040/00551/AM19/	Lic.No/Date:0510409189 03.01.2019	Defer Date:11.07.2019
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. Committee noted that the complete CAD print is missing and decided to ask the firm to provide the same. The case stands deferred for re-listing on 11.07.2019.			

3	Case No.:28/24/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00452/AM19/	RLA File :05/24/040/00556/AM19/	Lic.No/Date:0510409186 03.01.2019	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

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Case No.:33/24/84-ALC3/2018	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
HQ File 4 :01/84/050/00457/AM19/	RLA File :05/24/040/00553/AM19/	Lic.No/Date:0510409176 03.01.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:2/24/84-ALC3/2018	Party Name: GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Deferred
HQ File 5 :01/84/050/00426/AM19/	RLA File :05/23/040/00446/AM19/	Lic.No/Date:0510409233 08.01.2019	Defer Date:11.07.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ask the firm to provide the CAD of the product. The case stands deferred for re-listing on 11.07.2019.			

Case No.:8/24/84-ALC3/2018	Party Name: WELCOME FOOTWEARS	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Deferred
HQ File 6 :01/84/050/00432/AM19/	RLA File :05/24/040/00532/AM19/	Lic.No/Date:0510409244 08.01.2019	Defer Date:11.07.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 11.07.2019.			

Case No.:3/24/84-ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
HQ File 7 :01/84/050/00427/AM19/	RLA File :05/23/040/00452/AM19/	Lic.No/Date:0510409250 09.01.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:13/24/84-ALC3/2018	Party Name: PINNACLE CLOTHING CO	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
HQ File 8 :01/84/050/00437/AM19/	RLA File :05/24/040/00570/AM19/	Lic.No/Date:0510409280 09.01.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms			

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for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

9	Case No.:21/24/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00445/AM19/	RLA File :05/24/040/00566/AM19/	Lic.No/Date:0510409246 09.01.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

10	Case No.:32/24/84-ALC3/2018	Party Name:AT HOME INDIA PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00456/AM19/	RLA File :05/23/040/00447/AM19/	Lic.No/Date:0510409261 09.01.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms 20242 Sq. Meter on input of export product. RA concerned may take necessary action subject to compliance of other usual conditions				

11	Case No.:5/24/84-ALC3/2018	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00429/AM19/	RLA File :05/24/040/00573/AM19/	Lic.No/Date:0510409292 10.01.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

12	Case No.:164/24/84-ALC3/2018	Party Name:KOTTEX INDUSTRIES PVT LTD	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00588/AM19/	RLA File :52/24/040/00076/AM19/	Lic.No/Date:5210042914 10.01.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

13	Case No.:29/24/84-ALC3/2018	Party Name:DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Deferred
	HQ File :01/84/050/00453/AM19/	RLA File :05/23/040/00458/AM19/	Lic.No/Date:0510409310 11.01.2019	Defer Date:11.07.2019

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Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ask the firm to appear before NC along with sample and justification of metric of requirement for each input per piece of export product.

The case stands deferred for re-listing on 11.07.2019

14	Case No.: 165/24/84-ALC3/2018	Party Name: SURYA TEXTTECH,	Meet No/Date: 3/84-ALC3/2019 02.05.2019	Status: Deferred
	HQ File :01/84/050/00589/AM19/	RLA File :22/24/040/00071/AM19/	Lic.No/Date: 2210016058 11.01.2019	Defer Date: 11.07.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 11.07.2019				

15	Case No.: 14/24/84-ALC3/2018	Party Name: MAYA EXPORTS CORPN	Meet No/Date: 3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00438/AM19/	RLA File :05/24/040/00581/AM19/	Lic.No/Date: 0510409320 14.01.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

16	Case No.: 4/24/84-ALC3/2018	Party Name: GAURAV INTERNATIONAL	Meet No/Date: 3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00428/AM19/	RLA File :05/23/040/00469/AM19/	Lic.No/Date: 0510409363 16.01.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms against the above advance authorization for Sl. Nos. (1) as applied and (2) 648 kg on input of the export product. RA concerned may take necessary action subject to compliance of other usual conditions.				

17	Case No.: 166/24/84-ALC3/2018	Party Name: S.B. INTERNATIONAL	Meet No/Date: 3/84-ALC3/2019 02.05.2019	Status: Deferred
	HQ File :01/84/050/00590/AM19/	RLA File :06/24/040/00062/AM19/	Lic.No/Date: 0610039091 16.01.2019	Defer Date: 11.07.2019
Decision: Committee considered the case as per agenda and observed that the application still not received and case pertains to DPIIT. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 11.07.2019.				

18	Case No.: 16/24/84-	Party Name: MAGNOLIA	Meet No/Date: 3/84-	Status:
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ALC3/2018	MARTINIQUE CLOTHING PRIVATE LIMITED	ALC3/2019 02.05.2019	Approved
HQ File :01/84/050/00440/AM19/	RLA File :05/24/040/00585/AM19/	Lic.No/Date:0510409372 17.01.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:36/24/84-ALC3/2018	Party Name:BROTHERS STRETCH YARN PVT. LTD.	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Approved
HQ File :01/84/050/00460/AM19/	RLA File :05/23/040/00465/AM19/	Lic.No/Date:0510409380 18.01.2019	
Decision: The Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms against the above said Advance Authorization for Sl. Nos. (1) 38490 Kg and (2)19245 Kg on input of the export product. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:167/24/84-ALC3/2018	Party Name:BIRLA CORPORATION LTD.,	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Approved
HQ File :01/84/050/00591/AM19/	RLA File :02/24/040/00149/AM19/	Lic.No/Date:0210208931 18.01.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:7/24/84-ALC3/2018	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Approved
HQ File :01/84/050/00431/AM19/	RLA File :02/24/040/00152/AM19/	Lic.No/Date:0210208936 21.01.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:170/24/84-ALC3/2018	Party Name:VERTERRA VENTURES	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Deferred
HQ File :01/84/050/00594/AM19/	RLA File :31/83/040/00167/AM19/	Lic.No/Date:3110067294 21.01.2019	Defer Date:11.07.2019
Decision: Committee considered the case as per agenda and observed that the application still not received and case pertains to DPIIT. Committee decided to ask the firm to furnish the complete			

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two sets of application for fixation of adhoc norms.
The case stands deferred for re-listing on 11.07.2019.

23	Case No.:38/24/84-ALC3/2018	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00462/AM19/	RLA File :05/24/040/00596/AM19/	Lic.No/Date:0510409436 23.01.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

24	Case No.:171/24/84-ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00595/AM19/	RLA File :07/24/040/00248/AM19/	Lic.No/Date:0710114447 23.01.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

25	Case No.:172/24/84-ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00596/AM19/	RLA File :07/24/040/00247/AM19/	Lic.No/Date:0710114449 23.01.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

26	Case No.:173/24/84-ALC3/2018	Party Name:TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deferred
	HQ File :01/84/050/00597/AM19/	RLA File :07/24/040/00251/AM19/	Lic.No/Date:0710114452 23.01.2019	Defer Date:11.07.2019
Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 11.07.2019.				

27	Case No.:22/24/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00446/AM19/	RLA File :05/24/040/00606/AM19/	Lic.No/Date:0510409469 24.01.2019	

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Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

28	Case No.: 27/24/84-ALC3/2018	Party Name: RADNIK EXPORTS	Meet No/Date: 3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00451/AM19/	RLA File :05/24/040/00613/AM19/	Lic.No/Date:0510409472 24.01.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

29	Case No.: 40/24/84-ALC3/2018	Party Name: RADNIK EXPORTS	Meet No/Date: 3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00464/AM19/	RLA File :05/24/040/00605/AM19/	Lic.No/Date:0510409470 24.01.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

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Case No.:174/24/84-ALC3/2018	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved	
HQ File :01/84/050/00598/AM19/	RLA File :02/24/040/00146/AM19/	Lic.No/Date:0210208 939 24.01.2019		
Decision : Committee considered the case as per agenda along with other relevant papers decided to ratify the norms for the above advance authorization as under:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Pacmaan Gland Packing NA -757	475.000 KG	Relevant Graphited PTFE - filament + ePTFE	489.25 kg/kg content in the export product
RA concerned may take necessary action subject to compliance of other usual conditions.				

31	Case No.: 175/24/84-ALC3/2018	Party Name: RISHI TECHTEX LIMITED	Meet No/Date: 3/84-ALC3/2019 02.05.2019	Status: Deferred
	HQ File :01/84/050/00599/AM19/	RLA File :03/95/040/01093/AM19/	Lic.No/Date:0310826652 25.01.2019	Defer Date:11.07.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the				

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case for fixation of norms against the above said Adv. Authorisation. NC decided to send the application to DPIIT for their comments.
The case stands deferred for re-listing on 11.07.2019.

32	Case No.:176/24/84-ALC3/2018	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00600/AM19/	RLA File :06/24/040/00064/AM19/	Lic.No/Date:0610039103 25.01.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

33	Case No.:186/24/84-ALC3/2018	Party Name:SRI J J LAKSHMI & CO	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Deferred
	HQ File :01/84/050/00610/AM19/	RLA File :26/24/040/00015/AM19/	Lic.No/Date:2610012872 25.01.2019	Defer Date:11.07.2019
Decision : Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided for furnish the following information: <ol style="list-style-type: none"> 1. Quantity of export product and input to be given in Sq. Mtr. 2. Calculation sheet for requirement of quantity of both the input. 3. Justification with sketch dimension. 4. Wastage of each stage & cutting explaining full details. The case stands deferred for re-listing on 11.07.2019.				

34	Case No.:177/24/84-ALC3/2018	Party Name:KASIM TEXTILE MILLS PVT. LTD.	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00601/AM19/	RLA File :35/24/040/00034/AM19/	Lic.No/Date:3510045476 28.01.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

35	Case No.:11/24/84-ALC3/2018	Party Name:REAL KNIT FASHION	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Deffered
	HQ File :01/84/050/00435/AM19/	RLA File :32/24/040/00052/AM19/	Lic.No/Date:3210078838 29.01.2019	Defer Date:11.07.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ask the firm to furnish the CAD/ image of the product. The case stands deferred for re-listing on 11.07.2019.				

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36	Case No.:39/24/84-ALC3/2018	Party Name:STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00463/AM19/	RLA File :05/24/040/00614/AM19/	Lic.No/Date:0510409499 29.01.2019	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

37	Case No.:178/24/84-ALC3/2018	Party Name:AGRIYAH SAFETY GEAR PVT. LTD.	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00602/AM19/	RLA File :06/24/040/00067/AM19/	Lic.No/Date:0610039108 29.01.2019	
	Decision: The Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms against the above said Advance Authorization for Sl. Nos. (1) as applied and (2,3, 4) net to net + 1% on input of the export product. RA concerned may take necessary action subject to compliance of other usual conditions.			

38	Case No.:26/24/84-ALC3/2018	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00450/AM19/	RLA File :05/24/040/00626/AM19/	Lic.No/Date:0510409532 30.01.2019	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

39	Case No.:1/24/84-ALC3/2018	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Deferred
	HQ File :01/84/050/00425/AM19/	RLA File :08/24/040/00369/AM19/	Lic.No/Date:0810144445 31.01.2019	Defer Date:11.07.2019
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ask the firm for Justification of 16.6% Vat Indigo blue on the width of export product. The case stands deferred for re-listing on 11.07.2019.			

40	Case No.:37/24/84-ALC3/2018	Party Name:ABHITEX INTERNATIONAL,	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Deferred
	HQ File :01/84/050/00461/AM19/	RLA File :05/23/040/00484/AM19/	Lic.No/Date:0510409548 31.01.2019	Defer Date:11.07.2019
	Decision : Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided for furnish			

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following information:

1. Manufacturing process.
2. Stage wise wastage.
3. Justification for requirement of requested input giving process flow chart & sketch of product with dimension wherever applicable at each stage.

The case stands deferred for re-listing on 11.07.2019

41	Case No.:180/24/84-ALC3/2018	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Deffered
	HQ File :01/84/050/00604/AM19/	RLA File :08/24/040/00370/AM19/	Lic.No/Date:0810144446 31.01.2019	Defer Date:11.07.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ask the firm for Justification of 16.6% Vat Indigo blue on the width of export product. The case stands deferred for re-listing on 11.07.2019.				

42	Case No.:181/24/84-ALC3/2018	Party Name:VRIJESH CORPORATION	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Approved
	HQ File :01/84/050/00605/AM19/	RLA File :03/95/040/01132/AM19/	Lic.No/Date:0310826763 01.02.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

43	Case No.:182/24/84-ALC3/2018	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Approved
	HQ File :01/84/050/00606/AM19/	RLA File :05/24/040/00632/AM19/	Lic.No/Date:0510409561 01.02.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

44	Case No.:183/24/84-ALC3/2018	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Deffered
	HQ File :01/84/050/00607/AM19/	RLA File :02/24/040/00153/AM19/	Lic.No/Date:0210208950 01.02.2019	Defer Date:11.07.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 11.07.2019.				

45	Case No.:184/24/84-	Party Name:J.D. JONES	Meet No/Date:3/84-	Status:Approved
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ALC3/2018	& CO. PVT. LTD.	ALC3/2019 02.05.2019	
HQ File :01/84/050/00608/AM19/	RLA File :02/24/040/00156/AM19/	Lic.No/Date:0210208952 01.02.2019	
Decision : Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify norms allowed 1.03 kg/kg content in Export Product against the above said Advance Authorization. RA concerned may take necessary action subject to compliance of other usual conditions.			

46	Case No.:214/24/84-ALC3/2018	Party Name:VRIJESH CORPORATION	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00638/AM19/	RLA File :03/95/040/01131/AM19/	Lic.No/Date:0310826764 01.02.2019	
Decision : Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

47	Case No.:23/24/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Approved
	HQ File :01/84/050/00447/AM19/	RLA File :05/24/040/00631/AM19/	Lic.No/Date:0510409572 04.02.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

48	Case No.:24/24/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Approved
	HQ File :01/84/050/00448/AM19/	RLA File :05/24/040/00636/AM19/	Lic.No/Date:0510409573 04.02.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual condition.				

49	Case No.:25/24/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00449/AM19/	RLA File :05/24/040/00639/AM19/	Lic.No/Date:0510409574 04.02.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual condition.				

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50	Case No.: 35/24/84-ALC3/2018	Party Name: HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date: 3/84-ALC3/2019 02.05.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00459/AM19/	RLA File :05/23/040/00482/AM19/	Lic.No/Date: 0510409566 04.02.2019	Defer Date:11.07.2019
	Decision : Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided for furnish following information: <ol style="list-style-type: none"> 1. Weight of export product is higher than input 2. Applicant to give other material use in making the product & content of imported input in export product. 3. Manufacturing process with stage wise wastage. 4. End use of export product. The case stands deferred for re-listing on 11.07.2019			

51	Case No.: 185/24/84-ALC3/2018	Party Name: VRIJESH CORPORATION	Meet No/Date: 3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00609/AM19/	RLA File :03/95/040/01004/AM19/	Lic.No/Date: 0310826810 04.02.2019	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual condition.			

52	Case No.: 187/24/84-ALC3/2018	Party Name: ESSKAY CORPORATION	Meet No/Date: 3/84-ALC3/2019 02.05.2019	Status: Deffered
	HQ File :01/84/050/00611/AM19/	RLA File :03/94/040/00663/AM19/	Lic.No/Date: 0310826824 05.02.2019	Defer Date:11.07.2019
	Decision : The Committee considered the case as per agenda along with other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting and decided for furnish following information: <ol style="list-style-type: none"> 1. Manufacturing process with stage wise wastage 2. Whether the imported input will be mutilated or non mutilated. The case stands deferred for re-listing on 11.07.2019			

53	Case No.: 188/24/84-ALC3/2018	Party Name: TRISHAKTI FISHNETS	Meet No/Date: 3/84-ALC3/2019 02.05.2019	Status: Deffered
	HQ File :01/84/050/00612/AM19/	RLA File :23/24/040/00001/AM19/	Lic.No/Date: 2310003756 05.02.2019	Defer Date:11.07.2019
	Decision: Committee considered the case as per agenda and observed that the application still not received and case pertains to DPIIT. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 11.07.2019.			

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54	Case No.:189/24/84-ALC3/2018	Party Name:KIKOMO	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Deffered
	HQ File :01/84/050/00613/AM19/	RLA File :05/23/040/00490/AM19/	Lic.No/Date:0510409608 06.02.2019	Defer Date:11.07.2019
	Decision : Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided for furnish following information: <ol style="list-style-type: none"> 1. PH with sample. 2. Matrix of requirement of each input per piece of export product written against each export product. 3. CAD of each export product clearly specifying cuttable length and width of fabric and number of garments shown in each CAD. The case stands deferred for re-listing on 11.07.2019			

55	Case No.:190/24/84-ALC3/2018	Party Name:GOVARDHAN OVERSEAS PVT. LTD.	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00614/AM19/	RLA File :07/24/040/00255/AM19/	Lic.No/Date:0710114522 07.02.2019	
	Decision: Committee considered the case as per agenda and observed that firm has requested on 05.02.2018 for fixation of norms against the above said Adv. Authorisation. Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions			

56	Case No.:191/24/84-ALC3/2018	Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Deffered
	HQ File :01/84/050/00615/AM19/	RLA File :03/94/040/00847/AM19/	Lic.No/Date:0310826902 07.02.2019	Defer Date:11.07.2019
	Decision: Committee considered the case as per agenda and observed that the application still not received and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 11.07.2019.			

57	Case No.:192/24/84-ALC3/2018	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Deffered
	HQ File :01/84/050/00616/AM19/	RLA File :34/24/040/00341/AM19/	Lic.No/Date:3410044865 08.02.2019	Defer Date:11.07.2019
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 11.07.2019.			

58	Case No.:193/24/84-ALC3/2018	Party Name:SURE SAFETY (INDIA)	Meet No/Date:3/84-ALC3/2019	Status:Deffered
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	LIMITED	02.05.2019	
HQ File :01/84/050/00617/AM19/	RLA File :34/24/040/00343/AM19/	Lic.No/Date:3410044866 08.02.2019	Defer Date:11.07.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 11.07.2019.			

59	Case No.:194/24/84-ALC3/2018	Party Name:DHRUV GLOBALS LTD.	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00618/AM19/	RLA File :05/23/040/00479/AM19/	Lic.No/Date:0510409620 08.02.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual condition.				

60	Case No.:195/24/84-ALC3/2018	Party Name:VRIJESH CORPORATION	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Deffered
	HQ File :01/84/050/00619/AM19/	RLA File :03/95/040/01158/AM19/	Lic.No/Date:0310826938 08.02.2019	Defer Date:11.07.2019
Decision : Committee considered the case as per agenda and observed that the application still not received and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 11.07.2019.				

61	Case No.:196/24/84-ALC3/2018	Party Name:DHRUV GLOBALS LTD.	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00620/AM19/	RLA File :05/23/040/00492/AM19/	Lic.No/Date:0510409629 11.02.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual condition.				

62	Case No.:197/24/84-ALC3/2018	Party Name:AMKO EXPORTS	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Approved
	HQ File :01/84/050/00621/AM19/	RLA File :05/23/040/00498/AM19/	Lic.No/Date:0510409630 11.02.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual condition.				

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63	Case No.:198/24/84-ALC3/2018	Party Name:CONCEPT CLOTHING	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Approved
	HQ File :01/84/050/00622/AM19/	RLA File :05/23/040/00500/AM19/	Lic.No/Date:0510409640 11.02.2019	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual condition.			

64	Case No.:199/24/84-ALC3/2018	Party Name:D DECOR EXPORTS PRIVATE LIMITED.	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Deffered
	HQ File :01/84/050/00623/AM19/	RLA File :03/94/040/00979/AM19/	Lic.No/Date:0310826976 11.02.2019	Defer Date:11.07.2019
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ask the firm to furnish the following : <ol style="list-style-type: none"> 1. Quantity of export to be given in Sq mtr. 2. Area of coverage of foil print in terms of percentage on the printed fabric. The case stands deferred for re-listing on 11.07.2019.			

65	Case No.:203/24/84-ALC3/2018	Party Name:S.K.L.EXPORTS,	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Approved
	HQ File :01/84/050/00627/AM19/	RLA File :32/24/040/00055/AM19/	Lic.No/Date:3210078853 12.02.2019	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual condition.			

66	Case No.:204/24/84-ALC3/2018	Party Name:LIBAAS PRODUCTS	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00628/AM19/	RLA File :05/23/040/00497/AM19/	Lic.No/Date:0510409649 12.02.2019	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual condition.			
67	Case No.:205/24/84-ALC3/2018	Party Name:BATAVIA EXIM PVT.LTD,	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Deffered
	HQ File	RLA File	Lic.No/Date:07101145	Defer Date:11.07.2019

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:01/84/050/0629/AM19/	:07/24/040/00258/AM19/	39	12.02.2019
Decision : Committee considered the case as per agenda and observed that the application still not received and decided to furnish following information: <ol style="list-style-type: none"> 1. Quantity of export product is higher than inputs. 2. Applicant to mention content of input in the export product and other material used in making of export product. 3. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 11.07.2019.			

68	Case No.:206/24/84-ALC3/2018	Party Name:SALEHA INTERNATIONAL	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Deffered
	HQ File :01/84/050/00630/AM19/	RLA File :06/24/040/00071/AM19/	Lic.No/Date:0610039117 13.02.2019	Defer Date:11.07.2019
Decision : Committee considered the case as per agenda and observed that RA has referred the case alongwith amendment sheet for fixation of norms against the above said Adv. Authorisation and decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 11.07.2019.				

69	Case No.:208/24/84-ALC3/2018	Party Name:MEHLER ENGINEERED PRODUCTS INDIA PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00632/AM19/	RLA File :07/24/040/00241/AM19/	Lic.No/Date:0710114546 13.02.2019	Defer Date:11.07.2019
Decision : Committee considered the case as per agenda and observed that the application still not received and decided to furnish following information: <ol style="list-style-type: none"> 1. Nature and use of product 2. Manufacturing process and stage wise wastage. 3. Justification for requirement of each input with quantity requested(worksheet) 4. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 11.07.2019				

70	Case No.:209/24/84-ALC3/2018	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Approved
	HQ File :01/84/050/00633/AM19/	RLA File :05/24/040/00659/AM19/	Lic.No/Date:0510409663 14.02.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual condition.				

71	Case No.:210/24/84-ALC3/2018	Party Name:SAGAR BRUSH INDUSTRIES	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Approved
	HQ File	RLA File	Lic.No/Date:3510045	

11.07.2019

:01/84/050/00634/AM19/	:35/24/040/00030/AM19/	486	14.02.2019
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Decision : Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Processed Nylon Monofilament Fibre for Paint Brush Bristles (Tipped, Flagged and Mixed)	2079.210 KG	Relevant Thickness Nylon Monofilament Fibre for Paint Brush Bristles (Unprocessed)	2100 kg/kg content in the export product

RA concerned may take necessary action subject to compliance of other usual condition.

72	Case No.: 211/24/84-ALC3/2018	Party Name: REAL KNIT FASHION	Meet No/Date: 3/84-ALC3/2019 02.05.2019	Status: Deffered
	HQ File :01/84/050/00635/AM19/	RLA File :32/24/040/00054/AM19/	Lic.No/Date: 3210078863 14.02.2019	Defer Date:11.07.2019
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ask the firm to furnish the CAD/image of the product. The case stands deferred for re-listing on 11.07.2019			

73	Case No.: 213/24/84-ALC3/2018	Party Name: ENKAY EXPORTS INDIA LTD	Meet No/Date: 3/84-ALC3/2019 02.05.2019	Status: Deffered
	HQ File :01/84/050/00637/AM19/	RLA File :06/24/040/00073/AM19/	Lic.No/Date: 0610039119 14.02.2019	Defer Date:11.07.2019
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 11.07.2019.			

74	Case No.: 215/24/84-ALC3/2018	Party Name: UNIRAY MEDICAL LLP	Meet No/Date: 3/84-ALC3/2019 02.05.2019	Status: Deffered
	HQ File :01/84/050/00639/AM19/	RLA File :03/95/040/01216/AM19/	Lic.No/Date: 0310827069 15.02.2019	Defer Date:11.07.2019
	Decision : Committee considered the case as per agenda and observed that the application still not received and decided to furnish following information 1. Apron is a garment and cannot be a quantified in terms of square meter but in number. 2. Quantity of export product 1700 Sq Mtr is higher than the quantity of input required. 3. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 11.07.2019			

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Case No.:216/24/84-ALC3/2018	Party Name:THE ALLEPPEY COMPANY LIMITED	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved	
HQ File :01/84/050/00640/AM19/	RLA File :10/24/040/00094/AM19/	Lic.No/Date:1010060128 19.02.2019		
Decision : Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as under:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PVC Tufted/Vinyl backed Coir Mats in Differnt Sizes Mats/Mattings	72815.000 Sq. meter	Relevant Thickness PVC/VINYL BACKED COIR DOOR MATS IN ROLLS	75000 Sq. meter content in the export product
RA concerned may take necessary action subject to compliance of other usual condition.				

76	Case No.:217/24/84-ALC3/2018	Party Name:N Z SEASONAL WEAR PVT.LTD.	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status Approved
	HQ File :01/84/050/00641/AM19/	RLA File :03/95/040/01221/AM19/	Lic.No/Date:0310827122 19.02.2019	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual condition.			

77	Case No.:218/24/84-ALC3/2018	Party Name:WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status:Deffered
	HQ File :01/84/050/00642/AM19/	RLA File :10/24/040/00097/AM19/	Lic.No/Date:1010060130 19.02.2019	Defer Date:11.07.2019
	Decision: Committee considered the case as per agenda and observed that the application still not received and case pertains to DPIIT. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 11.07.2019.			

78	Case No.:219/24/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:3/84-ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00643/AM19/	RLA File :05/24/040/00662/AM19/	Lic.No/Date:0510409694 20.02.2019	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual condition.			

79	Case No.:220/24/84-	Party Name:SURGEINE	Meet No/Date:3/84-	Status:Deffered
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	ALC3/2018	HEALTHCARE INDIA PVT. LTD.	ALC3/2019 02.05.2019	
	HQ File :01/84/050/00644/AM19/	RLA File :05/24/040/00660/AM19/	Lic.No/Date:0510409695 20.02.2019	Defer Date:11.07.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided ask the firm to furnish following information. 1. Justification for 10% wastage in making of surgical Gown and 5% in surgical DRAPE with image and CAD of above product. The case stands deferred for re-listing on 11.07.2019				

80	Case No.:222/24/84- ALC3/2018	Party Name:REINFORCED EARTH INDIA PRIVATE LIMITED	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered
	HQ File :01/84/050/00646/AM19/	RLA File :05/24/040/00674/AM19/	Lic.No/Date:0510409707 21.02.2019	Defer Date:11.07.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ask the firm to furnish the contents of both the inputs in the export product. The case stands deferred for re-listing on 11.07.2019				

81	Case No.:223/24/84- ALC3/2018	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered
	HQ File :01/84/050/00647/AM19/	RLA File :03/95/040/01224/AM19/	Lic.No/Date:0310827189 21.02.2019	Defer Date:11.07.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 11.07.2019.				

82	Case No.:224/24/84- ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status Approved
	HQ File :01/84/050/00648/AM19/	RLA File :05/23/040/00520/AM19/	Lic.No/Date:0510409739 22.02.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

83	Case No.:225/24/84- ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status: Approved
	HQ File	RLA File	Lic.No/Date:0510409742	

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:01/84/050/00649/AM19/	:05/24/040/00677/AM19/	22.02.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Minutes of manual cases considered by the Norms Committee -V
In Meeting No.03/84 AM-20 dated 02.05.2019 actually held on 20.06.2019

84.

Case No. 34	M/s. Anand Merchandising corporation
NC Meeting No.03/AM-20 dated 02.05.2019	F.No. 01/84/171/00200/AM16/DES-V
RA F.No. 03/95/040/00315/AM19	Annual Adv. Authorization No. 0510394464 dated 08.06.2015
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case was referred by PRC Section for taking necessary action as per decision of PRC meeting No. 17/AM19 dated 25.09.2018 and also firm requested on 24.12.2018 alongwith sample for fixation of adhoc for " Woven Ladies Shirt (Sleeveless) ", 1.63 SQM per piece against the above said Annual Adv. Authorisation as they obtained the above said Annual Adv Authorization under SION and stated that they exported Woven Ladies Shirt without Sleeve without norms. After detailed deliberation, NC decided to ratify the norms 1.63 SQM per piece for " Woven Ladies Shirt (Sleeveless) " against the above said Annual Advance Authorization. RA concerned may take necessary action subject to compliance of other usual conditions	

85.

Case No. 35	M/s. D, Décor Home Fabrics Pvt Ltd.
NC Meeting No.03/AM-20 dated 02.05.2019	F.No. 01/84/050/00002/AM19/DES-V
RA F.No. 03/94/040/00899/AM18	Adv. Authorization No. 0310818933 dated 06.02.2018
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 15.01.2019 for delete the condition of GSM from decision of NC meeting no. 4/84 dated 24.05.2018 against the above said Adv. Authorization. After detailed deliberation, NC agreed the firm's request and decided to delete the GSM condition. RA concern may take necessary action subject to compliance of other usual conditions.	

86.

Case No. 36	M/s. Madhu India Deco Ltd.
NC Meeting No.03/AM-20 dated 02.05.2019	F.No. 01/84/162/00261/AM13/DES-V
Enhancement of Kraft Paper wastage from 15.42% to 18.81% of 100% EOU.	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 17.12.2018 for enhancement of Kraft Paper wastage from 15.42% to 18.81% of 100% EOU. Committee decided to ask the firm as per DPIIT vide their letter no.P-47011/111/2019-TSW dated 21.05.2019. The details as under:-	
<ol style="list-style-type: none"> 1. Complete justification for enhancement of wastage from 15.42% to 18.8% indicating brief about manufacturing process with stage wise wastage. 2. Previous history of wastage norms allowed for the material by norms committee and 	

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NSEZ/Central Excise for the manufacture for the same item of export for each financial year and indicating the financial year for which enhancement of wastage is requested.

3. The production consumption data for the last three years with wastage norms duly endorsed by the concern authority of the sitapur and also by NSEZ.

The case stands deferred for re-listing on 11.07.2019.

87.

Case No. 37	M/s. Strawberry studio Export Pvt. Ltd
NC Meeting No.03/AM-20 dated 02.05.2019	F. No. 01/84/050/00213/AM16/DES-V
RA F.No. 05/24/040/00301/AM19	Adv. Authorization No.0510407566 dated 21.08.2018
Request for review / fixation of norms against the above said Adv.Authorisation	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 03.02.2019 alongwith documents for review /fixation of norms against the said Adv. Authorisation as their case was rejected by NC in its meeting no. 18/84 dated 06.12.2018.	
After detailed deliberation, Committee decided to ratify norms for the above Advance Authorization as applied for.	
RA concern may take necessary action subject to compliance of other usual conditions.	

88.

Case No. 38	M/s. Techfab (India) Industries Ltd.		
NC Meeting No.03/AM-20 dated 02.05.2019	F.No. 01/84/050/00315/AM19/DES-V		
RA F.No. 03/95/040/00566/AM18	Adv. Authorization No. 0310816803 dated 06.11.2017		
Modification of norms against the above said Adv. Authorisation.			
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's request dated 20.11.2018 for modification/fixation of adhoc norms against above said Adv. Authorisation as they amended the import product and quantity from RA, Mumbai issued on 21.12.2017. The details as under:			
From	Qty/ UOM	To	Qty/ UOM
Polypropylene Granules	5500 MT	Polypropylene Granules	4800 MT
		Pet spun bond polyester	700 MT
After detailed deliberation, NC accepted the firm's request and decided to modify the norms as per amendment sheet issued by RA, Mumbai on 21.12.2017			
RA concern may take necessary action subject to compliance of other usual conditions.			

89.

Case No. 39	M/s. N.C Jhon & Sons (P) Ltd.
NC Meeting No.03/AM-20 dated 02.05.2019	F. No. 01/84/050/00415/AM15/DES-V
RA F.No. 02/24/040/00093/AM15	Adv. Authorization No.1010058964 dated 30.12.2014
Request for fixation of norms against the above said Adv.Authorisation	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that RA, Cochin was requested on 12.12.2018 alongwith amendment sheet issued by them 14.01.2015 against the said Adv. Authorisation for modification of norms which was decided by NC on 44/84 dated 05.03.2015.	
After detailed deliberation, NC accepted the RA's request and decided modify the norms as per amendment sheet issued by RA, Cochin on 14.01.2015.	
RA concern may take necessary action subject to compliance of other usual conditions.	

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Case No. 90	M/s.Dharmesh Textiles Ltd.,
NC Meeting No. 03/AM-20 dated 02.05.2019	F.No. 01/84/050/00191/AM19/DES-V
RA F.No.33/24/040/00005/AM19	Adv. Authorisation No. 3310030461 dated 10.08.2018
<p>Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 19.11.2018 for amendment in inputs Sl. No. 1 & 6 decided by NC on 25.10.2018. Firm's representation has been referred to DPIIT on 02.01.2019. NC decided to wait for their comments.</p> <p>The case stands deferred for re-listing on 11.07.2019.</p>	

91.

Case No.41	M/s . Richa Global Exports Pvt. Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00050/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u>:</p> <ol style="list-style-type: none"> 1. Ladies Pullover of 68% Cotton 18% Polyester 14% Acrylic Yarn Dyed Knitted Fabric GSM 265(+/-10%) STYLE NO 511504 2. Ladies Dress of 100% Polyester Dyed Woven Fabric GSM 88(+/-10%) STYLE NO 3400U 3. Ladies Blouse of 100% Polyester Dyed Woven Fabric GSM 88(+/-10%) STYLE NO 2104U 4. Ladies Blouse of 100% Polyester Printed Woven Fabric GSM 88(+/-10%) STYLE NO 2000U 5. Ladies Dress of 100% Polyester Printed Woven Fabric GSM 88(+/-10%) STYLE NO 3100U 6. Ladies Blouse of 90% Viscose 10% Wool Printed Woven Fabric GSM 85(+/-10%) STYLE NO 2119U <p>Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 25.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>	

92.

Case No.42	M/s . Orient Craft Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00051/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u>:</p> <ol style="list-style-type: none"> 1. Ladies Dress Made out of 100% Viscose Woven Printed Fabric GSM 140 (+/-10%) STYLE NO T42-7480/ T42-7483 <p>Decision: M/s. Orient Craft Ltd. vide their letter dated 18.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>	

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93.

Case No.43	M/s . Modelama Exports Pvt. Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00052/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:</p> <ol style="list-style-type: none"> 1. Ladies Trouser Made of 100% Cotton Printed Woven Fabric GSM 128 (+/- 10%) STYLE NO 2L001013/2L001014/2L001022 2. Mens Trouser Made of 100% Cotton Printed Woven Fabric GSM 128 (+/- 10%) STYLE NO 1L001017/1L001023/1L001027 <p>Decision: M/s. Modelama Exports Pvt. Ltd. vide their letter dated 24.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

94.

Case No.44	M/s . Richa Global Exports Pvt. Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00053/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:</p> <ol style="list-style-type: none"> 1. Ladies Blouse of 100% Polyester Printed Woven Fabric GSM 95(+/-10%) STYLE NO 1909 2. Ladies Top of 60% Cotton 40% Viscose Yarn Dyed Woven Fabric GSM 105(+/-10%) STYLE NO 517012-516937 <p>Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 30.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

95.

Case No.45	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00054/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:</p> <ol style="list-style-type: none"> 1. Gents Jacket with Hood made of 100% Polyester Knitted other Pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM 310 (Tolerance + or - 10%) STYLE NO WM6045 	

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Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 30.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.
GSM should match in import and export.

96.

Case No.46	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00055/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Mens Shirt With Hood made of 98% Cotton 2% Elastane Yarn Dyed Woven Fabric GSM 160 (Tolerance + or – 10%) STYLE NO AM0262	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 30.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

97.

Case No.47	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00056/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Mens Shirt With Hood made of 98% Cotton 2% Elastane Yarn Dyed Woven Fabric GSM 160 (Tolerance + or – 10%) STYLE NO AM0262	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 03.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

98.

Case No.48	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00057/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Trouser made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or – 10%) STYLE NO 102323	

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Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 03.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.
GSM should match in import and export.

99.

Case No.49	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00058/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Trouser made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or – 10%) STYLE NO 102213	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 03.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

100.

Case No.50	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00059/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Mens Shorts made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or – 10%) STYLE NO 103652	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 03.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

101.

Case No.51	M/s . Wear Well India Pvt. Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00060/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Babies Dress made of 93% Polyester 7% Lycra Knitted Velvet Fabric, GSM 260 +/- 10%, (Imported) with 100% Cotton Woven % 100% Polyester Knitted Lining (Indigenous). STYLE NO 2802A 2. Girls Dress made of 93% Polyester 7% Lycra Knitted velvet Fabric, GSM 260 +/- 10%,	

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(Imported) with 100% Cotton Woven % 100% Polyester Knitted Lining (Indigenous) STYLE NO 2802A	
3. Girls Jacket made of 100% Polyester Knitted Fur Fabric, GSM 400 +/- 10% (Imported) with 100% Cotton Knitted RIB & 100% Cotton Knitted Lining (Indigenous) STYLE NO 2301S	
4. Girls Jumpsuit made of 45% Metallic 55% Polyester Knitted Fabric, GSM 145 +/- 10%, (Imported) with 100% Polyester woven Lining (Indigenous) STYLE NO 1709S	
5. Girl's Dress made of 45% Metallic 55% Polyester Knitted Fabric, GSM 65 +/- 10%, with 100% Polyester woven Lining (Indigenous) STYLE NO 9733S	
6. Girl's Jumpsuit made of 95% Polyester 5% Lycra Knitted velvet Fabric GSM 300 +/- 10%, (Imported) with 100% Polyester Knitted Lining (Indigenous) STYLE NO 9736S	
Decision: M/s. Wear Well India Pvt. Ltd. vide their letter dated 29.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

102.

Case No.52	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00063/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
1. Ladies Trouser made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or - 10%) STYLE NO 102213	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 06.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

103.

Case No.53	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00064/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
1. Ladies Trouser made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or - 10%) STYLE NO 102080	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 06.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

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104.

Case No.54	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00065/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:</p> <p>1. Gents Jacket with Hood made of 100% Polyester Knitted other Pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM 310 (Tolerance + or – 10%) STYLE NO WM6045</p>	
<p>Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 04.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>	

105.

Case No.55	M/s . Richa Global Exports Pvt. Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00066/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:</p> <p>1. Ladies Blouse of 100% Polyester Printed Woven Fabric GSM 117(+/-10%) STYLE NO. 517072-517072P</p> <p>2. Ladies Blouse of 100% Polyester Printed Woven Fabric GSM 110(+/-10%) STYLE NO. 517820</p>	
<p>Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 30.04.2018 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>	

106.

Case No.56	M/s . Richa Global Exports Pvt. Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00067/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:</p> <p>1. Ladies Blouse of 100% Polyester Dyed Woven Fabric GSM 88(+/-10%) STYLE NO. 1910</p>	
<p>Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 11.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>	

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Case No.57	M/s . Richa Global Exports Pvt. Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00068/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
1. Ladies Dress of 100% Polyester Dyed Woven Fabric GSM 88(+/-10%) STYLE NO. 3112U	
Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 11.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	


